Times of India, Online News, 16/03/2026

Source: https://timesofindia.indiatimes.com/city/mysuru/law-must-serve-the-distressed-nhrc-chairman/articleshow/129593382.cms

Law must serve the distressed: NHRC chairman

TNN | Mar 15, 2026, 11.23 PM IST

Mysuru: National Human Rights Commission (NHRC) chairperson Justice V Ramasubramanian on Sunday said that providing justice to the distressed and the poor is the true duty of the legal profession. He noted that a lawyer's professional life becomes meaningful when a client leaves with a smile after receiving justice.

He was speaking after inaugurating the first zonal workshop on 'From Classroom to Courtroom – Law Students as Catalysts for Social Justice', jointly organised by the Karnataka State Legal Services Authority, Hubballi-based Karnataka State Law University, State Bank of India, Canara Bank and Punjab National Bank.

Justice Ramasubramanian recalled that England introduced provisions for free legal aid through legislation in 1930. In India, free legal services have been available since 1987 under the Legal Services Authorities Act, which enables the poor and distressed to access justice without financial barriers.

Karnataka high court judge Justice Anu Sivaraman said the programme aims to create awareness on organising legal aid camps and clinics. With the participation of 13 law colleges from the Mysuru region, legal aid camps will be held in 29 villages to spread legal awareness.

Karnataka State Legal Services Authority member secretary Shashidhar Shetty said justice should not be delayed because of the rich-poor divide, adding that Karnataka has 155 law colleges and students should actively participate in legal awareness initiatives in rural areas.

University of Mysore vice-chancellor NK Lokanath said the study of law is not merely a profession but also a responsibility to ensure justice for the oppressed and marginalised.

Karnataka State Law University vice-chancellor C Basavaraju said the Constitution was framed to ensure justice for even the last person in society, and its true purpose will be fulfilled only when social justice reaches everyone.

Senior civil judge and member secretary of Legal Services Authority KK Amarnath and others were present.

Source: https://indianews.com.au/nhrc-initiates-action-over-pandit-reference-in-up-si-exam-row/

NHRC initiates action over 'pandit' reference in UP SI exam row

BY India News Newsdesk
March 15, 2026
New Delhi, March 15 (IANS) National Human Rights Commission (NHRC) member Priyank Kanoongo on Sunday said that action is being initiated following a complaint over a controversial question in the Uttar Pradesh Police Sub-Inspector recruitment examination that allegedly portrayed the word "Pandit" in a derogatory context.
In a post on X, Kanoongo termed the use of the word in the question paper as "condemnable" and said that identifying and insulting any group on the basis of caste amounts to a violation of human rights.
"In the Uttar Pradesh government's Police Sub-Inspector recruitment examination, giving an optional answer that portrays the word 'Pandit' as an opportunist is condemnable," he said.
"Identifying and insulting any group on the basis of caste identity, hurting their sentiments, is a violation of their human rights. Based on the complaint, we are taking action," Kanoongo added.
The controversy erupted after a question in the police Sub-Inspector recruitment examination, which began on Saturday in the state, asked: "Avsar ke anusaar badal jaane wala (Who changes according to the situation)?" One of the options given in the question paper was the word "Pandit", drawing objections from several quarters.
Amid the row, Uttar Pradesh Chief Minister Yogi Adityanath adopted a strict stance and said remarks affecting the dignity or religious sentiments of any caste, sect, region, or community would not be tolerated.
According to a statement issued by the CMO, the Chief Minister directed the chairpersons of all recruitment boards to ensure that "no undignified remarks are made concerning the dignity or religious sentiments of any individual, caste, sect, or community".
CM Yogi further instructed that the matter be taken seriously and that clear directives be issued to all individuals involved in preparing question papers. He said that paper setters responsible for such lapses should face strict consequences, including blacklisting if they are found to be habitual offenders.

The Chief Minister also directed officials to include this condition as an essential clause in the Memorandum of Understanding signed with paper setters so that similar incidents do not occur in the future.
Earlier, Deputy Chief Minister Brajesh Pathak had also objected to the question and said the state government had taken serious note of the matter. In a post on X, Pathak said instructions had been issued for an immediate investigation and strict action against those found responsible, reiterating that the state government remains committed to maintaining respect, equality and sensitivity towards all sections of society.
–IANS
pds/vd

Source: https://www.jagran.com/delhi/new-delhi-city-mcd-cleans-delhi-railway-tracks-nhrc-directive-on-waste-40172986.html

दिल्ली में रेलवे ट्रैक के किनारे अब नहीं दिखेगा कचरा, एमसीडी करेगी नियमित सफाई

By Nihal Singh dited By: Kapil Kumar
Updated: Mon, 16 Mar 2026 02:12 AM (IST)
राष्ट्रीय मानवाधिकार आयोग के निर्देश पर एमसीडी ने दिल्ली में 123 किलोमीटर लंबी रेल पटरियों के किनारे सफाई अभियान शुरू किया है। कुल 15,000 मीट्रिक टन कचरे में से 5,000 मीट्रिक टन साफ हो चुका है।
HighLights
राष्ट्रीय मानवाधिकार आयोग के निर्देश पर सफाई अभियान शुरू।
दिल्ली की 123 किमी रेल पटरियों से कचरा हटेगा।
नियमित सफाई हेतु निजी एजेंसी की नियुक्ति होगी।
जागरण संवाददाता, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग के निर्देश पर रेल की पटरियों के किनारे एमसीडी ने सफाई शुरू कर दी है। दिल्ली 123 किलोमीटर लंबी लाइनों के पास से करीब 15 हजार मीट्रिक टन जमा कचरे को साफ किया जाना है। जिसमें से एमसीडी ने पांच हजार मीट्रिक टन कचरा साफ कर दिया है।
एमसीडी के अनुसार रेलवे लाइन के समीप क्षेत्र को कचरा मुक्त बनाने के लिए ठोस कार्य योजना पर काम करना शुरू किया है। इसके तहत पुराने कचरे को साफ करने के बाद नियमित सफाई के लिए प्राइवेट एजेंसी की नियुक्ति की जाएगी।
एमसीडी आयुक्त संजीव खिरवार ने कहा कि रेलवे ट्रैक की लंबाई, सुरक्षा और कर्मचारियों की सुरक्षा से जुड़ी चुनौतियों को ध्यान में रखते हुए हमने रेलवे ट्रैक के आसपास पड़े इस पुराने कचरे को हटाने के लिए एक व्यापक योजना तैयार की है।
भविष्य में अलग-अलग अंतराल पर विशेष हस्तक्षेप की जरुरत न हो इसलिए यहां नियमित सफाई होगी। इसके विशेष तौर पर सफाई करने वाले एजेंसी की नियुक्ति भी की जाएगी। जिसके लिए निविदा आमंत्रित कर दी गई है।
आयुक्त के अनुसार जब तक की एजेंसी की नियुक्ति नहीं हो जाती है तब तक 12 जोन में रेलवे ट्रैक के आस-पास जमा को हटाने के लिए एमसीडी ने 145 वाहनों को तैनात किया है। साथ ही 800 कर्मचारियों को इसके लिए विशेष तौर पर तैनात किया है।

निगम के अनुसार दिल्ली में रेलवे ट्रैक पर भारी मात्रा में रेल यातायात चलता है। इसलिए ट्रैक के आसपास सफाई कार्य के दौरान रेलवे से ब्लाक लेना आवश्यक होता है। कई स्थानों पर ऐसे क्षेत्र भी हैं जहां एमसीडी के वाहन नहीं पहुंच पाते। ऐसे दुर्गम स्थानों से कचरा हटाने के लिए एमसीडी रेलवे प्रशासन से सहयोग लेकर आवश्यक पहुंच सुनिश्चित करने का प्रयास कर रही है।
एमसीडी अधिकारी ने आगे बताया कि हमने अगले दस दिन में लक्ष्य लेकर रेलवे ट्रैक के आस-पास से सभी पुराने कचरे को हटा दिया जाएगा। इसके बाद यहां पर नियमित सफाई के लिए एजेंसी नियुक्त कर दी जाएगी।
अधिकारी ने बताया कि इस अभियान जन प्रतिनिधियों को भी शामिल करेगी। ताकि रेलवे ट्रैक के आस-पास रहने वाली कालोनियों के नागरिकों को भी स्वच्छता के प्रति जागरुक किया जा सके।

Source: https://timesofindia.indiatimes.com/city/patna/cnlu-wins-national-moot-court-competition/articleshow/129594183.cms

CNLU wins national moot court competition

TNN | Mar 15, 2026, 11.41 PM IST

Patna: A team from Chanakya National Law University (CNLU), Patna, emerged champions at the first NHRC–CUSB National Moot Court Competition 2026, organised by the School of Law and Governance (SLG) of the Central University of South Bihar (CUSB) in collaboration with the National Human Rights Commission (NHRC), at Gaya on Sunday. The team was awarded a cash prize of Rs 51,000, along with a trophy and a certificate of excellence.

The Maharashtra National Law University, Mumbai, team was declared runner-up and received a cash prize of Rs 31,000. The best speaker (female) award was jointly won by students from Maharashtra National Law University and National Law Institute University, Bhopal. The best speaker (male) award was bagged by a CNLU student. Each winner received a cash prize of Rs 11,000.

Addressing the students as chief guest, retired Madhya Pradesh high court judge Justice H P Singh highlighted the importance of moot courts in the lives of legal professionals.

In his presidential address, CUSB vice-chancellor K N Singh encouraged law students to interpret court judgments wisely and learn the intricacies of law to serve society better. “With increasing legal awareness among the masses, especially the marginalised and downtrodden sections of society, the age-old proverb ‘might is right’ has now changed to ‘right is might’,” the VC said.

As many as 30 teams from universities across the country participated in the competition. Former dean of Kumaon University’s law department S D Sharma and CUSB law department dean Ashok Kumar also addressed the students.

Source: https://www.bhaskar.com/local/bihar/vaishali/hajipur/news/the-candidate-wrote-a-letter-to-the-human-rights-commission-regarding-the-delay-in-the-recruitment-process-dbp-137446872.html

बहाली प्रक्रिया में विलंब के लिए अभ्यर्थी ने मानवाधिकार आयोग को लिखा पत्र

हाजीपुर 5 घंटे पहले
सिटी रिपोर्टर।हाजीपुर लोकायुक्त के रिक्त पदों पर बहाली प्रक्रिया में विलंब को लेकर शहर के थाना चौक निवासी अभ्यर्थी गोपी रमण झा ने राष्ट्रीय मानवाधिकार आयोग को पत्र भेज कर पहल करने की मांग की है। आयोग को भेजे गए पत्र में उन्होंने अधिकारियों से लोकायुक्त की बहाली प्रक्रिया में हस्तक्षेप करने की मांग की है। उन्होंने लिखा है कि तीन साल पूर्व उच्च न्यायालय के हस्तक्षेप के बाद चयन की प्रक्रिया शुरु हुई थी, लेकिन किसी कारण से प्रक्रिया रूक गई। जो अब तक लंबित है। बताया गया कि वर्ष 2023 में गैर न्यायिक सदस्यों से मंगाए गए आवेदनों की छंटनी के बाद 58 अभ्यर्थियों के क्रमांक का निर्धारण हुआ था। जिसमें गोपी रमण दूबे का नाम प्रथम स्थान पर था। बताया गया कि यह बहाली की प्रक्रिया वर्ष 2023 के अंत तक ही कर लिया जाना था। राज्यपाल को भी दे चुके है आवेदन: मालूम हो कि अभ्यर्थी झा ने लोकायुक्त बहाली को लेकर पूर्व में भी महामहिम राज्यपाल को भी आवेदन देकर बहाली प्रक्रिया में हस्तक्षेप करने की गुहार लगा चुके है। कई बार विभागीय पेंच के कारण यह प्रक्रिया लंबे समय से टलती जा रही है। इससे अभ्यर्थियों में अविश्वास पनपने लगा है। उन्होंने राष्ट्रीय मानवाधिकार आयोग को पत्र के माध्यम से मामले को अवगत कराते हुए प्रक्रिया में हस्तक्षेप करने की मांग की है।

Amar Ujala, Online News, 16/03/2026

Source: https://www.amarujala.com/uttar-pradesh/bijnor/human-rights-commission-seeks-response-in-case-of-death-of-newborn-bijnor-news-c-27-1-bij1029-174582-2026-03-16

Bijnor News: नवजात की मौत के मामले में मानवाधिकार आयोग ने किया जवाब-तलब

मेरठ ब्यूरो | Updated Mon, 16 Mar 2026 12:07 AM IST

स्योहारा। सामुदायिक स्वास्थ्य केंद्र में प्रसव के दौरान नवजात शिशु की मौत के मामले में मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने सीएमओ बिजनौर को नोटिस जारी कर पूरी जांच रिपोर्ट तलब की है।

स्योहारा स्थित सामुदायिक स्वास्थ्य केंद्र में 28 फरवरी को प्रसव के दौरान नवजात की मौत हो गई थी। बाद में वर्ल्ड एक्रेडिटेशन ऑफ ह्यूमन राइट्स के राष्ट्रीय महासचिव और मानवाधिकार कार्यकर्ता डॉ. तारिक जकी ने इसकी शिकायत उत्तर प्रदेश राज्य मानवाधिकार आयोग में की। आयोग ने सीएमओ बिजनौर को नोटिस जारी कर पूरे मामले की विस्तृत जांच रिपोर्ट मांगी है। आयोग ने निर्देश दिया है कि शिकायतकर्ता डॉ. तारिक जकी को जांच प्रक्रिया में शामिल करते हुए 17 अप्रैल 2026 तक रिपोर्ट आयोग के समक्ष प्रस्तुत की जाए। सीएचसी में एमबीबीएस महिला चिकित्सक की तैनाती नहीं है जबकि यहां हर महीने करीब 120 प्रसव होते हैं। इनमें से अधिकांश प्रसव बीयूएमएस चिकित्सक और स्टाफ नर्स के माध्यम से कराए जाते हैं। डॉ. तारिक जकी ने कहा कि अगर, सरकारी अस्पतालों में प्रसव कराए जा रहे हैं तो वहां स्त्री रोग विशेषज्ञ की तैनाती हो। साथ ही नवजात आपात चिकित्सा सुविधा होने की बात कही। इस संबंध में सीएमओ डॉ. कौशलेंद्र सिंह का कहना है अभी आयोग की तरफ से नोटिस की जानकारी नहीं है। अगर, नोटिस आता है तो उसका जवाब दिया जाएगा।

Source: https://in.headtopics.com/news/23422367235423896784-81023706

दिल्ली में रेलवे ट्रैक के किनारे सफाई अभियान शुरू

पर्यावरण और स्वच्छता समाचार
16-03-2026 01:46:00
Dainik Jagran
राष्ट्रीय मानवाधिकार आयोग के निर्देश पर, एमसीडी ने दिल्ली में 123 किलोमीटर लंबी रेलवे लाइनों के पास से 15 हजार मीट्रिक टन कचरा हटाने का अभियान शुरू किया है। अब तक 5 हजार मीट्रिक टन कचरा साफ किया जा चुका है। नियमित सफाई के लिए प्राइवेट एजेंसी नियुक्त करने की योजना है, जिसके लिए निविदाएं मंगाई गई हैं। 10 दिनों में सभी कचरा हटाने का लक्ष्य है और जन प्रतिनिधियों को भी शामिल किया जाएगा।
जागरण संवाददाता, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग के निर्देश पर रेल की पटरियों के किनारे एमसीडी ने सफाई शुरू कर दी है। दिल्ली 123 किलोमीटर लंबी लाइनों के पास से करीब 15 हजार मीट्रिक टन जमा कचरे को साफ किया जाना है। जिसमें से एमसीडी ने पांच हजार मीट्रिक टन कचरा साफ कर दिया है। एमसीडी के अनुसार रेलवे लाइन के समीप क्षेत्र को कचरा मुक्त बनाने के लिए ठोस कार्य योजना पर काम करना शुरू किया है। इसके तहत पुराने कचरे को साफ करने के बाद नियमित सफाई के लिए प्राइवेट एजेंसी की नियुक्ति की जाएगी। एमसीडी आयुक्त संजीव खिरवार ने कहा कि रेलवे ट्रैक की लंबाई, सुरक्षा और कर्मचारियों की सुरक्षा से जुड़ी चुनौतियों को ध्यान में रखते हुए हमने रेलवे ट्रैक के आसपास पड़े इस पुराने कचरे को हटाने के लिए एक व्यापक योजना तैयार की है। भविष्य में अलग-अलग अंतराल पर विशेष हस्तक्षेप की जरुरत न हो इसलिए यहां नियमित सफाई होगी। इसके विशेष तौर पर सफाई करने वाले एजेंसी की नियुक्ति भी की जाएगी। जिसके लिए निविदा आमंत्रित कर दी गई है।आयुक्त के अनुसार जब तक की एजेंसी की नियुक्ति नहीं हो जाती है तब तक 12 जोन में रेलवे ट्रेक के आस-पास जमा को हटाने के लिए एमसीडी ने 145 वाहनों को तैनात किया है। साथ ही 800 कर्मचारियों को इसके लिए विशेष तौर पर तैनात किया है।निगम के अनुसार दिल्ली में रेलवे ट्रैक पर भारी मात्रा में रेल यातायात चलता है। इसलिए ट्रैक के आसपास सफाई कार्य के दौरान रेलवे से ब्लाक लेना आवश्यक होता है। कई स्थानों पर ऐसे क्षेत्र भी हैं जहां एमसीडी के वाहन नहीं पहुंच पाते। ऐसे दुर्गम स्थानों से कचरा हटाने के लिए एमसीडी रेलवे प्रशासन से सहयोग लेकर आवश्यक पहुंच सुनिश्चित करने का प्रयास कर रही है। एमसीडी अधिकारी ने आगे बताया कि हमने अगले दस दिन में लक्ष्य लेकर रेलवे ट्रेक के आस-पास से सभी पुराने कचरे को हटा दिया जाएगा। इसके बाद यहां पर नियमित सफाई के लिए एजेंसी नियुक्त कर दी जाएगी।अधिकारी ने बताया कि इस अभियान जन प्रतिनिधियों को भी शामिल करेगी। ताकि रेलवे ट्रेक के आस-पास रहने वाली कालोनियों के नागरिकों को भी स्वच्छता के प्रति जागरुक किया जा सके।.
जागरण संवाददाता, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग के निर्देश पर रेल की पटरियों के किनारे एमसीडी ने सफाई शुरू कर दी है। दिल्ली 123 किलोमीटर लंबी लाइनों के पास से करीब 15 हजार मीट्रिक टन जमा कचरे को साफ किया जाना है। जिसमें से एमसीडी ने पांच हजार मीट्रिक टन कचरा साफ कर दिया है। एमसीडी के अनुसार रेलवे लाइन के समीप क्षेत्र को कचरा मुक्त बनाने के लिए ठोस कार्य योजना पर काम करना शुरू किया है। इसके तहत पुराने कचरे को साफ करने के बाद नियमित सफाई के लिए प्राइवेट एजेंसी की नियुक्ति की जाएगी।एमसीडी आयुक्त संजीव खिरवार ने कहा कि रेलवे ट्रैक की लंबाई, सुरक्षा और कर्मचारियों की सुरक्षा से जुड़ी चुनौतियों को ध्यान में रखते हुए हमने रेलवे ट्रैक के आसपास पड़े इस पुराने कचरे को हटाने के लिए एक व्यापक योजना तैयार की है। भविष्य में अलग-अलग अंतराल पर विशेष हस्तक्षेप की जरुरत न हो इसलिए यहां नियमित सफाई होगी। इसके विशेष तौर पर सफाई करने वाले एजेंसी की नियुक्ति भी की जाएगी। जिसके लिए निविदा आमंत्रित कर दी गई है।आयुक्त के अनुसार जब तक की एजेंसी की नियुक्ति नहीं हो जाती है तब तक 12 जोन में रेलवे ट्रेक के आस-पास जमा को हटाने के लिए एमसीडी ने 145 वाहनों को तैनात किया है। साथ ही 800 कर्मचारियों को इसके लिए विशेष तौर पर तैनात किया है।निगम के अनुसार दिल्ली में रेलवे ट्रैक पर भारी मात्रा में रेल यातायात चलता है। इसलिए ट्रैक के आसपास सफाई कार्य के दौरान रेलवे से ब्लाक लेना आवश्यक होता है। कई स्थानों पर ऐसे क्षेत्र भी हैं जहां एमसीडी के वाहन नहीं पहुंच पाते। ऐसे दुर्गम स्थानों से कचरा हटाने के लिए एमसीडी रेलवे प्रशासन से सहयोग लेकर आवश्यक पहुंच सुनिश्चित करने का प्रयास कर रही है।एमसीडी अधिकारी ने आगे बताया कि हमने अगले दस दिन में लक्ष्य लेकर रेलवे ट्रेक के आस-पास से सभी पुराने कचरे को हटा दिया जाएगा। इसके बाद यहां पर नियमित सफाई के लिए एजेंसी नियुक्त कर दी जाएगी।अधिकारी ने बताया कि इस अभियान जन प्रतिनिधियों को भी शामिल करेगी। ताकि रेलवे ट्रेक के आस-पास रहने वाली कालोनियों के नागरिकों को भी स्वच्छता के प्रति जागरुक किया जा सके।

Source: https://www.thehindu.com/news/national/karnataka/lawyers-find-true-meaning-when-clients-receive-justice-nhrc-chairperson/article70746318.ece/amp/

Lawyers find true meaning when clients receive justice: NHRC chairperson

V. Ramasubramanian said the workshop would remain a valuable experience in the professional lives of law students
Updated - March 15, 2026 07:14 pm IST - MYSURU
The Hindu Bureau
V. Ramasubramanian, chairperson of the National Human Rights Commission and a former judge of the Supreme Court inaugurating the first zonal workshop in Mysuru on Sunday. Anu Shivaraman, Judge of the Karnataka High Court, and other dignitaries were present. | Photo Credit: M.A. Sriram
V. Ramasubramanian, chairperson of the National Human Rights Commission and a former judge of the Supreme Court, on Sunday stated that providing justice to the poor and the distressed is the fundamental duty of the legal profession. If a client smiles with satisfaction after receiving justice through a lawyer's efforts, the lawyer's professional life becomes truly meaningful, he added.
He was speaking after inaugurating the first zonal workshop, titled 'From Classroom to Courtroom – Law Students as Catalysts for Social Justice', held at Manasagangotri here. The workshop was organised by Karnataka State Legal Services Authority, Karnataka State Law University (Hubballi), State Bank of India, Canara Bank and Punjab National Bank.
Mr. Ramasubramanian said the workshop would remain a valuable experience in the professional lives of law students.
Sharing experiences from his student days, he said many of his friends who earned high marks became doctors and engineers. However, he chose to study law and later became a judge. Had he become a doctor or engineer, he might have earned around ₹20,000 per month initially, but as a judge, he earned about ₹1 lakh from the very beginning. He emphasised that the legal profession also offers good opportunities and income.
However, money alone does not provide complete satisfaction, he said, adding that true fulfilment comes when a client smiles after receiving justice. In England, a law enacted in 1930 introduced provisions for providing free legal aid to the public. In India, free legal services have been provided to the poor and the distressed since 1987 through the Legal Services Authorities, he added.
Anu Shivaraman, Judge of the Karnataka High Court, said the workshop would be extremely valuable for students aspiring to become lawyers. The programme would help them understand how to organise legal aid camps and clinics. With the cooperation of 13 law colleges in the Mysuru region, legal aid camps are being organised in 29 villages, she added.
Shashidhar Shetty, member secretary of the Karnataka State Legal Services Authority, said the authority was established in 1987 to ensure access to justice for all and added that everyone must receive justice on time.
Mr. Shetty urged law students to participate actively in programmes organised by the authority. Karnataka has 155 law colleges, and the authority is working towards creating legal awareness in rural areas, he added.
Prof. Lokanath, Vice-Chancellor of the University of Mysore, and Prof. C. Basavaraju, Vice-Chancellor of Karnataka State Law University, also spoke.
Senior Civil Judge and member secretary of the Legal Services Authority K.K. Amarnath, High Court advocate

Sridhar Prabhu, along with principals, lecturers and students from various law colleges, were present.

Source: https://www.lokmattimes.com/national/nhrc-initiates-action-over-pandit-reference-in-up-si-exam-row/

NHRC initiates action over ‘pandit’ reference in UP SI exam row

By IANS | Updated: March 15, 2026 17:30 IST

New Delhi, March 15 National Human Rights Commission (NHRC) member Priyank Kanoongo on Sunday said that action is ...

New Delhi, March 15 National Human Rights Commission (NHRC) member Priyank Kanoongo on Sunday said that action is being initiated following a complaint over a controversial question in the Uttar Pradesh Police Sub-Inspector recruitment examination that allegedly portrayed the word “Pandit” in a derogatory context.

In a post on X, Kanoongo termed the use of the word in the question paper as "condemnable" and said that identifying and insulting any group on the basis of caste amounts to a violation of human rights.

"In the Uttar Pradesh government’s Police Sub-Inspector recruitment examination, giving an optional answer that portrays the word ‘Pandit’ as an opportunist is condemnable," he said.

"Identifying and insulting any group on the basis of caste identity, hurting their sentiments, is a violation of their human rights. Based on the complaint, we are taking action," Kanoongo added.

The controversy erupted after a question in the police Sub-Inspector recruitment examination, which began on Saturday in the state, asked: "Avsar ke anusaar badal jaane wala (Who changes according to the situation)?” One of the options given in the question paper was the word “Pandit”, drawing objections from several quarters.

Amid the row, Uttar Pradesh Chief Minister Yogi Adityanath adopted a strict stance and said remarks affecting the dignity or religious sentiments of any caste, sect, region, or community would not be tolerated.

According to a statement issued by the CMO, the Chief Minister directed the chairpersons of all recruitment boards to ensure that "no undignified remarks are made concerning the dignity or religious sentiments of any individual, caste, sect, or community".

CM Yogi further instructed that the matter be taken seriously and that clear directives be issued to all individuals involved in preparing question papers. He said that paper setters responsible for such lapses should face strict consequences, including blacklisting if they are found to be habitual offenders.

The Chief Minister also directed officials to include this condition as an essential clause in the Memorandum of Understanding signed with paper setters so that similar incidents do not occur in the future.

Earlier, Deputy Chief Minister Brajesh Pathak had also objected to the question and said the state government had taken serious note of the matter. In a post on X, Pathak said instructions had been issued for an immediate investigation and strict action against those found responsible, reiterating that the state government remains committed to maintaining respect, equality and sensitivity towards all sections of society.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Source: https://panchjanya.com/2026/03/15/461866/bharat/delhi/uttam-nagar-tarun-murder-case-nhrc-issues-notices-to-delhi-police-and-dm-seeks-report-within-two-weeks/

NHRC ने दिल्ली पुलिस और DM को जारी किया नोटिस, 2 हफ्ते में मांगी रिपोर्ट

कुलदीप सिंह | 15 मार्च 2026

दिल्ली के उत्तम नगर इलाके में होली के दिन हुई एक घटना पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग ने दिल्ली पुलिस कमिश्नर और पश्चिम दिल्ली के जिला मजिस्ट्रेट को नोटिस जारी किया है और दो हफ्ते के अंदर एक्शन टेकन रिपोर्ट मांगी है।

घटना क्या थी?

4 मार्च 2026 को होली के मौके पर उत्तम नगर के जेजे कॉलोनी इलाके में एक छोटी-सी बात पर दो परिवारों के बीच विवाद हो गया। शिकायत के मुताबिक, एक 11 साल की बच्ची ने छत से पानी का गुब्बारा फेंका, जो फटकर एक महिला पर लग गया। इससे बहस शुरू हुई। पीड़ित परिवार ने माफी मांग ली, लेकिन बाद में जब 26 साल का युवक तरुण (जो दलित समुदाय से था और हिंदू था) दोपहिया वाहन पर घर लौट रहा था, तो करीब 15-20 लोगों के ग्रुप ने उस पर हमला कर दिया।

हमलावरों ने ईंट-पत्थर, लोहे की रॉड्स से पीटा। तरुण को गंभीर चोटें आईं और अस्पताल में इलाज के दौरान उसकी मौत हो गई। शिकायत में आरोप लगाया गया कि यह हमला बेरहमी से किया गया और यह मानवाधिकारों का उल्लंघन है।

शिकायतकर्ता की मांग

शिकायतकर्ता ने NHRC से मांग की कि पूरी घटना की निष्पक्ष जांच हो, सभी दोषियों की पहचान हो और कानून के कटघरे में लाया जाय। इसके साथ ही पीड़ित परिवार को इस मामले में सुरक्षा देने की मांग आयोग से की गई है, क्योंकि वे इस केस में गवाह बन सकते हैं। साथ ही मृतक के परिजनों को मुआवजे की मांग भी की गई है।

NHRC ने क्या किया?

NHRC के सदस्य प्रियंक कनूंगो की अध्यक्षता वाली बेंच ने प्रोटेक्शन ऑफ ह्यूमन राइट्स एक्ट, 1993 की धारा 12 के तहत मामले में संज्ञान लिया। आयोग ने माना कि शिकायत में लगे आरोप अगर सही हैं तो ये पीड़ित के मानवाधिकारों का स्पष्ट उल्लंघन हैं। इसके साथ ही आयोग ने दिल्ली पुलिस कमिश्नर और पश्चिम दिल्ली DM को नोटिस भेजा है। उनसे मामले में अब तक की गई कार्रवाई की रिपोर्ट मांगी है। ये सब दो सप्ताह के अंदर करना होगा।

Source: https://www.livehindustan.com/bihar/gaya/story-chanakya-national-law-university-wins-nhrc-cusb-national-moot-court-competition-2026-201773574821278.html

सीएनएलयू बना राष्ट्रीय मूट कोर्ट प्रतियोगिता का चैंपियन

Mar 15, 2026 05:10 pm IST
Newswrap हिन्दुस्तान, गया
महाराष्ट्र नेशनल लॉ यूनिवर्सिटी बनी उप विजेता सीयूएसबी में राष्ट्रीय मूट कोर्ट प्रतियोगिता 2026 का आयोजन देशभर के 30 विभिन्न विश्वविद्यालयों के छात्र-
चाणक्य नेशनल लॉ यूनिवर्सिटी (सीएनएलयू), पटना ने सेंट्रल यूनिवर्सिटी ऑफ साउथ बिहार (सीयूएसबी) के स्कूल ऑफ लॉ एंड गवर्नेंस (एसएलजी) की मूट कोर्ट सोसाइटी द्वारा राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सहयोग से आयोजित प्रथम एनएचआरसी–सीयूएसबी राष्ट्रीय मूट कोर्ट प्रतियोगिता 2026 में चैंपियन का खिताब हासिल किया। सीएनएलयू को 51 हजार रुपये, ट्रॉफी और उत्कृष्टता प्रमाणपत्र के साथ एससीसी ऑनलाइन वेब-एडिशन की एक वर्ष की मानार्थ सदस्यता प्रदान की गई। उपविजेता महाराष्ट्र नेशनल लॉ यूनिवर्सिटी को 31 हजार रुपये से सम्मानित किया गया। सर्वश्रेष्ठ वक्ता (महिला) श्रेणी में महाराष्ट्र नेशनल लॉ यूनिवर्सिटी की दो वक्ताओं और नेशनल लॉ यूनिवर्सिटी, भोपाल की एक वक्ता को 11 हजार रुपये दिए गए।
सर्वश्रेष्ठ वक्ता (पुरुष) श्रेणी में चाणक्य नेशनल लॉ यूनिवर्सिटी के प्रतिभागी ने पुरस्कार प्राप्त किया, जिसे 11 हजार रुपये दिए गए। नवोदित श्रेणी में सर्वश्रेष्ठ वक्ता का पुरस्कार महाराष्ट्र नेशनल लॉ यूनिवर्सिटी और नेशनल लॉ यूनिवर्सिटी, भोपाल के दो वक्ताओं को संयुक्त रूप से प्रदान किया गया। सर्वश्रेष्ठ मेमोरियल जीतने के लिए सिम्बायोसिस लॉ स्कूल, नागपुर पुरस्कृत किया गया। विभिन्न श्रेणियों के सभी विजेताओं को ट्रॉफी और उत्कृष्टता प्रमाणपत्र दिए गए। सेमीफाइनलिस्ट टीमों को उपलब्धि प्रमाणपत्र व क्वार्टर फाइनलिस्ट टीमों को मेरिट प्रमाणपत्र प्रदान किया गया। सभी प्रतिभागी टीमों को प्रमाणपत्र के साथ एससीसी ऑनलाइन वेब-एडिशन का एक माह का एक्सेस पुरस्कार स्वरुप प्रदान किया गया। इस राष्ट्रीय स्तर की प्रतियोगिता में देशभर के 30 विभिन्न विश्वविद्यालयों, जिनमें राष्ट्रीय विधि विश्वविद्यालय, केंद्रीय और राज्य विश्वविद्यालय के प्रतिभाशाली विधि छात्र-छात्राओं ने भाग लिया।प्रतियोगिताओं के महत्व को बतायासमापन समारोह में मध्य प्रदेश उच्च न्यायालय के पूर्व न्यायाधीश न्यायमूर्ति हौसला प्रसाद सिंह ने विद्यार्थियों के जीवन में मूट कोर्ट प्रतियोगिताओं के महत्व को रेखांकित करते हुए कहा कि वकालत में प्रभावी बहस (प्लीडिंग) ही कानूनी करियर की आधारशिला होती है। सीयूएसबी के कुलपति प्रो. केएन सिंह ने कहा कि 'गलतियां होना स्वाभाविक है और वे सीखने की प्रक्रिया का हिस्सा हैं।' उन्होंने मार्टिन लूथर किंग का उल्लेख करते हुए युवा अधिवक्ताओं को प्रेरित किया कि 'आपको आगे बढ़ते रहना चाहिए।' उन्होंने न्यायिक निर्णयों की समाज और जनता के लिए महत्ता पर भी प्रकाश डाला और एक प्रेरक संदेश देते हुए कहा, 'पहले कहा जाता था कि शक्ति ही न्याय है, लेकिन अब न्याय ही शक्ति है।' समारोह में कुमाऊं विश्वविद्यालय, नैनीताल (उत्तराखंड) के विधि संकाय के पूर्व विभागाध्यक्ष व अधिष्ठाता प्रो. एसडी शर्मा, स्कूल ऑफ लॉ एंड गवर्नेंस के विभागाध्यक्ष व अधिष्ठाता प्रो. अशोक कुमार, मणि प्रताप आदि मौजूद रहे।

Dainik Bhaskar, Online News, 16/03/2026

Source: https://www.bhaskarhindi.com/other/daroga-bharti-pariksha-ke-prashn-par-vivad-avsarwadi-ke-vikalp-mein-pandit-likhne-par-nhrc-sadasya-priyank-kanoongo-ne-liya-sanjyan-1265415

दरोगा भर्ती परीक्षा के प्रश्न पर विवाद 'अवसरवादी' के विकल्प में 'पंडित' लिखने पर एनएचआरसी सदस्य प्रियांक कानूनगो ने लिया संज्ञान

15 Mar 2026 3:11 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के प्रियांक कानूनगो ने उत्तर प्रदेश में दरोगा भर्ती परीक्षा में अवसरवादी के विकल्प में 'पंडित' ऑप्शन दिए जाने पर आपत्ति जताई है। उन्होंने कहा कि किसी भी समूह को जातिगत पहचान के आधार पर चिन्हित कर अपमानित करना उनकी भावनाएं आहत करना उनके मानव अधिकारों का उल्लंघन है।

नई दिल्ली, 15 मार्च (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के प्रियांक कानूनगो ने उत्तर प्रदेश में दरोगा भर्ती परीक्षा में अवसरवादी के विकल्प में 'पंडित' ऑप्शन दिए जाने पर आपत्ति जताई है। उन्होंने कहा कि किसी भी समूह को जातिगत पहचान के आधार पर चिन्हित कर अपमानित करना उनकी भावनाएं आहत करना उनके मानव अधिकारों का उल्लंघन है।

प्रियांक कानूनगो ने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर प्रश्नपत्र की फोटो शेयर करते हुए लिखा, "उत्तर प्रदेश सरकार के पुलिस उपनिरीक्षक भर्ती परीक्षा में 'पंडित' शब्द का इस्तेमाल अवसरवादी के रूप में निरूपित किए जाने का वैकल्पिक प्रश्न दिया जाना निंदनीय कार्य है किसी भी समूह को जातिगत पहचान के आधार पर चिन्हित कर अपमानित करना उनकी भावनाएं आहत करना उनके मानव अधिकारों का उल्लंघन है।"

एनएचआरसी के सदस्य प्रियांक कानूनगो ने आगे कहा है, "शिकायत के आधार पर हम कार्यवाही कर रहे हैं।" प्रियांक कानूनगो की ओर से शेयर किए गए प्रश्नपत्र में पूछा गया, "'अवसर के अनुसार बदल जाने वाला' इस वाक्यांश के लिए एक शब्द का चयन कीजिए।" इसके लिए चार विकल्प दिए गए, जिसमें 'पंडित', 'अवसरवादी', 'निष्कपट और 'सदाचारी' शब्द शामिल थे। इसको लेकर विवाद के बीच रविवार को मुख्यमंत्री योगी आदित्यनाथ ने सख्त रवैया अपनाया। मुख्यमंत्री योगी ने सभी भर्ती बोर्ड के चेयरपर्सन्स को निर्देश दिया कि किसी भी व्यक्ति, जाति, पंथ या सम्प्रदाय की मर्यादा और आस्था के विषय में अमर्यादित टिप्पणी न हो।

सीएम योगी ने सख्त निर्देश देते हुए कहा कि ऐसी टिप्पणी किसी भी सूरत में स्वीकार्य नहीं है। उन्होंने कहा कि इसका संज्ञान लेते हुए सभी पेपर सेटर्स को भी निर्देशित करें और हैबिचुअल ऑफेंडर्स को तत्काल प्रतिबंधित किया जाए। यह विषय पेपर सेटर्स के एमओयू का भी हिस्सा बनाएं। बता दें कि उत्तर प्रदेश में दरोगा भर्ती परीक्षा 14 मार्च और 15 मार्च को आयोजित की गई। प्रदेशभर में 1090 परीक्षा केंद्र बनाए गए, जहां दो-दो पालियों में परीक्षाएं हुईं। उत्तर प्रदेश पुलिस भर्ती और प्रोन्नति बोर्ड ने सीधी भर्ती-2025 के अंतर्गत 4543 पदों पर अभ्यर्थियों से आवेदन आमंत्रित किए थे। इसमें कुल 15,75,760 अभ्यर्थियों ने आवेदन किया था। इनमें पुरूष-11,66,386 हैं, जबकि 4,09,374 अभ्यर्थी महिला हैं।

Source: https://bharatexpress.com/india/up-si-exam-pandit-word-controversy-yogi-adityanath-action-625724

‘घूसखोर पंडत’ के बाद अब दरोगा भर्ती में ‘अवसरवादी पंडित’, यूपी पुलिस परीक्षा में ऐसा क्या पूछ लिया कि योगी ने लगा दी क्लास?

यूपी दरोगा भर्ती परीक्षा के एक सवाल में ‘पंडित’ को ‘अवसरवादी’ के पर्याय के रूप में दिखाने पर विवाद खड़ा हो गया. मामला बढ़ने पर सीएम योगी ने कड़ा रुख अपनाते हुए पेपर सेटर्स पर कार्रवाई और ब्लैकलिस्ट करने के निर्देश दिए...

Rohit Agrawal March 15, 2026 4:04 pm

UP SI exam Pandit controversy: उत्तर प्रदेश में हाल ही में एक चर्चित वीडियो ‘घूसखोर पंडत’ को लेकर मचे घमासान की राख अभी ठंडी भी नहीं हुई थी कि अब दरोगा भर्ती परीक्षा के एक सवाल ने नया बखेड़ा खड़ा कर दिया है. यूपी पुलिस भर्ती बोर्ड द्वारा आयोजित दारोगा भर्ती परीक्षा में ‘पंडित’ शब्द को ‘अवसरवादी’ के पर्याय के तौर पर पेश किए जाने के बाद विवादों का सैलाब आ गया है. इस मामले ने तब तूल पकड़ा जब राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियांक कानूनगो ने इसे सीधे तौर पर जातिगत अपमान बताते हुए मोर्चा खोल दिया.

क्या था वो सवाल जिसने सुलगा दी चिंगारी?

दरअसल 14 और 15 मार्च को आयोजित दरोगा भर्ती परीक्षा के हिंदी सेक्शन में एक सवाल पूछा गया कि ‘अवसर के अनुसार बदल जाने वाला’ वाक्यांश के लिए एक शब्द का चयन कीजिए. अभ्यर्थियों के होश तब उड़ गए जब उन्होंने विकल्पों में ‘पंडित’ शब्द को देखा. अन्य विकल्प ‘अवसरवादी’, ‘निष्कपट’ और ‘सदाचारी’ थे. इस सवाल के सामने आने के बाद सोशल मीडिया पर लोग इसे ‘घूसखोर पंडत’ वाले विवाद से जोड़कर देख रहे हैं और आरोप लगा रहे हैं कि सरकारी तंत्र के भीतर एक खास मानसिकता के तहत किसी वर्ग विशेष को बार-बार निशाना बनाया जा रहा है.

प्रियांक कानूनगो का कडा प्रहार

एनएचआरसी(NHRC) सदस्य प्रियांक कानूनगो ने इस प्रश्नपत्र की फोटो ‘एक्स’ पर साझा करते हुए इसे बेहद निंदनीय कृत्य बताया. उन्होंने साफ कहा कि किसी भी समूह को उसकी जातिगत पहचान के आधार पर अपमानित करना और उनकी भावनाओं को ठेस पहुंचाना मानवाधिकारों का सीधा उल्लंघन है. उन्होंने चेतावनी दी कि इस शिकायत पर आयोग गंभीरता से कार्यवाही कर रहा है. कानूनगो के इस कड़े रुख ने भर्ती बोर्ड की साख पर सवालिया निशान लगा दिए हैं कि आखिर लाखों युवाओं का भविष्य तय करने वाले पेपर की जांच में ऐसी ‘जातिवादी’ चूक कैसे हो गई?

सीएम योगी ने क्या लिया एक्शन?

विवाद बढ़ता देख मुख्यमंत्री योगी आदित्यनाथ ने तत्काल कड़ा रुख अपनाते हुए भर्ती बोर्ड के सभी चेयरपर्सन्स को तलब किया. मुख्यमंत्री ने दो टूक शब्दों में कहा कि किसी भी व्यक्ति, जाति, पंथ या संप्रदाय की आस्था के खिलाफ अमर्यादित टिप्पणी किसी भी सूरत में बर्दाश्त नहीं की जाएगी. उन्होंने निर्देश दिए कि ऐसे ‘हैबिचुअल ऑफेंडर्स’ (आदतन गलती करने वाले पेपर सेटर्स) को तुरंत प्रतिबंधित किया जाए. सीएम ने यह भी आदेश दिया कि भविष्य में पेपर सेट करने वाली संस्थाओं के साथ होने वाले करार (MOU) में इस मर्यादा का विशेष जिक्र किया जाए.

15 लाख युवाओं की परीक्षा पर विवादों का साया

बता दें कि इस परीक्षा में प्रदेशभर से करीब 15,75,760 अभ्यर्थियों ने हिस्सा लिया है. 4543 पदों के लिए चल रही इस सीधी भर्ती में इस तरह के विवादित सवाल ने प्रशासनिक मशीनरी की बड़ी लापरवाही को उजागर किया है. परीक्षा केंद्रों पर पहले ही तनाव का माहौल था और अब इस ‘जातिगत टिप्पणी’ वाले सवाल ने इसे सियासी और सामाजिक रंग दे दिया है. अब देखना यह है कि क्या भर्ती बोर्ड इस सवाल को निरस्त करता है और जिम्मेदार पेपर सेटर्स के खिलाफ क्या दंडात्मक कार्रवाई होती है.

The Hawk, Online News, 16/03/2026

Source: https://www.thehawk.in/news/india/nhrc-initiates-action-over-pandit-reference-in-up-si-exam-row

NHRC initiates action over ‘pandit’ reference in UP SI exam row

NHRC Takes Action on Controversial Police Exam Question Over 'Pandit' Portrayal
The Hawk•🏷Mar 15, 2026, 05:30 PM
New Delhi, March 15 (IANS) National Human Rights Commission (NHRC) member Priyank Kanoongo on Sunday said that action is being initiated following a complaint over a controversial question in the Uttar Pradesh Police Sub-Inspector recruitment examination that allegedly portrayed the word “Pandit” in a derogatory context.
In a post on X, Kanoongo termed the use of the word in the question paper as "condemnable" and said that identifying and insulting any group on the basis of caste amounts to a violation of human rights.
"In the Uttar Pradesh government’s Police Sub-Inspector recruitment examination, giving an optional answer that portrays the word ‘Pandit’ as an opportunist is condemnable," he said.
"Identifying and insulting any group on the basis of caste identity, hurting their sentiments, is a violation of their human rights. Based on the complaint, we are taking action," Kanoongo added.
The controversy erupted after a question in the police Sub-Inspector recruitment examination, which began on Saturday in the state, asked: "Avsar ke anusaar badal jaane wala (Who changes according to the situation)?” One of the options given in the question paper was the word “Pandit”, drawing objections from several quarters.
Amid the row, Uttar Pradesh Chief Minister Yogi Adityanath adopted a strict stance and said remarks affecting the dignity or religious sentiments of any caste, sect, region, or community would not be tolerated.
According to a statement issued by the CMO, the Chief Minister directed the chairpersons of all recruitment boards to ensure that "no undignified remarks are made concerning the dignity or religious sentiments of any individual, caste, sect, or community".
CM Yogi further instructed that the matter be taken seriously and that clear directives be issued to all individuals involved in preparing question papers. He said that paper setters responsible for such lapses should face strict consequences, including blacklisting if they are found to be habitual offenders.
The Chief Minister also directed officials to include this condition as an essential clause in the Memorandum of Understanding signed with paper setters so that similar incidents do not occur in the future.
Earlier, Deputy Chief Minister Brajesh Pathak had also objected to the question and said the state government had taken serious note of the matter. In a post on X, Pathak said instructions had been issued for an immediate investigation and strict action against those found responsible, reiterating that the state government remains committed to maintaining respect, equality and sensitivity towards all sections of society.
--IANS
pds/vd

Source: https://tennews.in/nhrc-initiates-action-over-pandit-reference-in-up-si-exam-row/

NHRC initiates action over 'pandit' reference in UP SI exam row

On Mar 15, 2026

New Delhi, March 15 (IANS) National Human Rights Commission (NHRC) member Priyank Kanoongo on Sunday said that action is being initiated following a complaint over a controversial question in the Uttar Pradesh Police Sub-Inspector recruitment examination that allegedly portrayed the word "Pandit" in a derogatory context.

In a post on X, Kanoongo termed the use of the word in the question paper as "condemnable" and said that identifying and insulting any group on the basis of caste amounts to a violation of human rights.

"In the Uttar Pradesh government's Police Sub-Inspector recruitment examination, giving an optional answer that portrays the word 'Pandit' as an opportunist is condemnable," he said.

"Identifying and insulting any group on the basis of caste identity, hurting their sentiments, is a violation of their human rights. Based on the complaint, we are taking action," Kanoongo added.

The controversy erupted after a question in the police Sub-Inspector recruitment examination, which began on Saturday in the state, asked: "Avsar ke anusaar badal jaane wala (Who changes according to the situation)?" One of the options given in the question paper was the word "Pandit", drawing objections from several quarters.

Amid the row, Uttar Pradesh Chief Minister Yogi Adityanath adopted a strict stance and said remarks affecting the dignity or religious sentiments of any caste, sect, region, or community would not be tolerated.

According to a statement issued by the CMO, the Chief Minister directed the chairpersons of all recruitment boards to ensure that "no undignified remarks are made concerning the dignity or religious sentiments of any individual, caste, sect, or community".

CM Yogi further instructed that the matter be taken seriously and that clear directives be issued to all individuals involved in preparing question papers. He said that paper setters responsible for such lapses should face strict consequences, including blacklisting if they are found to be habitual offenders.

The Chief Minister also directed officials to include this condition as an essential clause in the Memorandum of Understanding signed with paper setters so that similar incidents do not occur in the future.

Earlier, Deputy Chief Minister Brajesh Pathak had also objected to the question and said the state government had taken serious note of the matter. In a post on X, Pathak said instructions had been issued for an immediate investigation and strict action against those found responsible, reiterating that the state government remains committed to maintaining respect, equality and sensitivity towards all sections of society.

–IANS

pds/vd

Source: https://www.tripurastarnews.com/iica-convenes-fifth-inter-ministerial-consultation-on-responsible-business-conduct-and-social-dimension-of-esg-2/

IICA Convenes Fifth Inter-Ministerial Consultation On Responsible Business Conduct And Social Dimension Of ESG.

tripurastarnews30 March 15, 2026 4 min read

New Delhi, Delhi, 15th of March, 2026 : The Indian Institute of Corporate Affairs (IICA), under Ministry of Corporate Affairs, Government of India, convened the Fifth Inter-Ministerial Consultation on Responsible Business Conduct (RBC) and the Social Dimension of Environmental, Social and Governance (ESG) recently in New Delhi.

The consultation was organised by the School of Business Environment (SoBE), IICA, in collaboration with the International Labour Organisation (ILO) to strengthen policy coherence and institutional coordination on responsible business conduct and sustainability governance in India.

The Workshop commenced under the chairmanship of Shri Gyaneshwar Kumar Singh, Director General and CEO, Indian Institute of Corporate Affairs, who highlighted the growing significance of responsible business conduct in the context of evolving global supply chains and sustainability expectations. Mr Singh noted that responsible business practices today extend beyond corporate reporting frameworks and are increasingly linked to economic competitiveness, sustainable development, and international trade integration.

Shri Shantanu Mitra, Senior Economic Advisor, Ministry of Corporate Affairs, delivered an address that highlighted the policy significance of responsible business conduct within India's corporate governance ecosystem and its growing relevance for businesses operating within global value chains. Shri. Mitra concluded that the mandate of responsible business is inbuilt in various provisions of the Companies Act 2013 and Ministry of Corporate Affairs is steadfast in ensuring that the statutory framework remains conducive for new age businesses and serves as a global benchmark for statutory and regulatory compliance.

The consultation also featured a special address by Ms. Michiko Miyamoto, Director, International Labour Organisation (ILO) Decent Work Technical Support Team for South Asia and Country Office for India, he shared global perspectives and laid emphasis on India's championing progress in responsible business conduct. Ms. Miyamoto's address further elucidated the importance of promoting decent work, labour standards, and inclusive growth within evolving corporate sustainability frameworks.

Prof. Garima Dadhich, Head, School of Business Environment, IICA, in her presentation outlined the evolution of India's Responsible Business Conduct (RBC) journey, highlighting key policy milestones and regulatory developments that have shaped the country's responsible business framework. She also shared insights from IICA's ongoing research mapping national initiatives and policy measures to the nine principles of the National Guidelines on Responsible Business Conduct (NGRBC).

The participating representatives highlighted key initiatives of the their respective ministries and governmental bodies in the deliberations:

CEO of FSSAI, Shri Ranjit Punhani, drew attention to the parallel challenges faced by the food sector in balancing responsible product standards with compliance burden, particularly around front-of-pack nutrition labelling regulations.

Shri. Rajesh Dangeti, the Chief General Manager of SEBI, noted that the BRSR Core has rationalised disclosures to the most essential social, environmental and governance indicators, and underscored that as India aspires toward a USD 30 trillion economy, sustainability disclosures may be positioned not as a compliance burden but as a tool for market differentiation and access to capital.

Further, Shri. Shiv Anant Shanker, Chief General Manager of IBBI, highlighted the unique feature of the IBC that prioritises employee wage dues in liquidation, and proposed exploring how ESG considerations can be embedded into the resolution framework to incentivise responsible business conduct.

Shri. Prashant Baijal, Joint Director, Ministry of Labour and Employment highlighted the significant structural changes being introduced through the four Labour Codes, particularly on minimum wages, appointment letters, and social security coverage. He noted that the Social Security Code abolishes the area-specific notification system for ESIC, extending coverage on a PAN India basis, and making ESIC applicable to hazardous industries regardless of workforce size.

Dr. Renuka Mishra, Economic Advisor to the Ministry of Heavy Industries, indicated that a rolling review on global supply chains for auto components is already in pipeline, and that sector-specific guidelines under the PLI scheme can play an important role in embedding responsible business standards progressively across the auto and advanced manufacturing sector.

Secretary of the Capacity Building Commission, Shri. Jaydeep Gupta, flagged that public sector entities, given their scale and visibility, can serve as important early adopters and demonstration cases for responsible business practices, creating demonstration effects for private sector supply chains.

Shri. Arvind Kumar, Senior Consultant at Ministry of MSME, Shri. Jeevan Kumar Jethani, Scientist at Ministry of New and Renewable Energy, Shri. Arindam, Director at Ministry of External Affairs, Shri. Chinnaraja Naidu, Additional Legislative Counsel at Ministry of Law and Justice, Shri. Vinod Kumar, Deputy Secretary at Ministry of Home Affairs and Shri. Samir Kumar, Joint Secretary, NATIONAL HUMAN RIGHTS COMMISSION collectively reflected on the cross-sectoral nature of responsible business and sustainability governance, and identified key areas for follow-up action.

Like, including the embedment of social safeguards within PLI and sectoral policy design, integration of labour data from PLFS, ESIC, and EPFO with SEBI’s BRSR disclosure framework, development of tiered and voluntary RBC compliance mechanisms for micro and small enterprises, strengthening of access to remedy mechanisms for informal and migrant workers, and the incorporation of ESG considerations into insolvency and restructuring proceedings under the IBC.

It was noted that India has made significant progress in building a robust framework for responsible business conduct through initiatives such as the National Guidelines on Responsible Business Conduct (NGRBC), SEBI’s Business Responsibility and Sustainability Reporting (BRSR) framework, the Labour Codes, and evolving sustainable finance and due-diligence mechanisms.

Insights emerging from the consultation will contribute to ongoing research and policy work being undertaken by IICA on responsible business conduct and decent work, aimed at strengthening India’s responsible business ecosystem and supporting the continued evolution of sustainability governance frameworks.